

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1586 of 2001

Allahabad this the 10th day of January, 2002

Hon'ble Mr.S. Dayal, Member (A)  
Hon'ble Mr.Rafiquddin, Member (J)

Mohd.Farog AKhtar, S/o Anis Ahmad, R/o Village and  
Post Baragaon, District Kaushambi.

By Advocate Shri B.K. Srivastava Applicant

Versus

1. Union of India through Secretary, Ministry of  
Communication, Department of Post and Telegraph,  
New Delhi.
2. Director of Postal Services, Allahabad Region,  
Allahabad.
3. Senior Supdt. of Post Offices, Allahabad.
4. Assistant Supdt. of Post Offices, Allahabad.
5. Shri Shishu Raj Singh, S/o Shri Babu Lal, R/o  
Kisnidoli, P.O. Kaju, Distt.Kaushambi.

By Advocate Shri R.C. Joshi Respondents

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr.S. Dayal, Member (A)


The applicant has filed this O.A. under  
Section 19 of the Administrative Tribunals Act,  
1985 for a direction to opposite party no.3 to  
hold proper inquiry and to appoint competent  
person on the post of Extra Departmental Branch


Post Master (for short E.D.B.P.M.), Badagaon. A prayer has also been made for setting aside the appointment of respondent no.5 and to appoint the applicant.

2. We have heard the learned counsel for the parties.

3. We find that the applicant in this case has mainly raised 3 issues on which he contends that the appointment of respondent no.5 suffers from illegality. First is that he is not a resident of same village in which Branch Post Office is located. Second ground taken by the applicant regarding disqualification of respondent no.5 is that he does not have independent source of income and immovable property, and the third ground is that the respondent no.5 suffers from physical defects which militate against his efficient performance of duties.

4. The applicant has filed a representation on 02.11.2001 in which he has raised two of three issues. He is allowed to file a fresh representation in which all the three issues are included and if he files such a representation, same shall be decided by the respondents within a period of 12 weeks from the date of receipt of the same, by a reasoned and speaking order. The O.A. stands disposed of accordingly at admission stage. No cost.

  
Member (J)

  
Member (A)